

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

4. IA-5015(MB)2023 IN C.P. (IB)/1443(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.11.2023

NAME OF THE PARTIES: Vikash Parasampuria  
Vs.  
Bombay Rayon Fashions Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,  
2016.

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**ORDER**

**IA-5015(MB)2023**

1. Adv. Nishi Bhankaria a/w Ananya Bajpai i/b Trilegal, Ld. Counsel for the Applicant/RP present. None present for the Respondent.
2. This is an application filed by the Applicant/RP under Rule 11 of the NCLT Rules, 2016 for amending the IA-3432/2023 in CP-1443/2020 and seeks permission to delete the Respondent Nos.7-30 from the memo of parties. Permission granted. The Applicant is directed to amend the memo of parties and submit fresh application before this Bench, and also served to the Respondent before the next date of hearing. Accordingly, IA-5015/2023 is **allowed** and **disposed of**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)